

DIVISION BENCH
COURT - II

M-2

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/104(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH MARCH, 2024, 10:30 A.M

IN THE MATTER OF	ION EXCHANGE (INDIA) LIMITED VS BRG IRON & STEEL CO. PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter was not on Board today. Upon mentioning by the Ld. Counsel, the matter was taken up on Board today.
2. In the order dated 10th January, 2024 some typographical errors have brought to our notice and, therefore, the same are corrected as under: -
 - a. In para no. 2, inadvertently written as "*Ld. Counsel for the Successful Auction Purchaser is directed to make the petition IBC compliant.*" will be replaced by "**Ld. Counsel for the petitioner, namely, ION EXCHANGE (INDIA) LIMITED is directed to make the petition IBC compliant**".
3. Rest of the order shall remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.



DIVISION BENCH
COURT - II

M-2

(MENTIONING)

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/104(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8TH MARCH, 2024, 10:30 A.M

IN THE MATTER OF	ION EXCHANGE (INDIA) LIMITED VS BRG IRON & STEEL CO. PRIVATE LIMITED
UNDER SECTION	SEC 433E/433(F) OF CA 1956

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter was not on Board today. Upon mentioning, the matter was taken on Board today.
 - a. In the order dated 10th January, 2024, in **para 2** "*Successful Auction Purchaser*" will read as "**BRG Iron & Steel Co. Private Limited**".
2. Rest of the order dated 10th January, 2024 will remain unchanged.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**



DIVISION BENCH
COURT - II

M-1

MENTIONING

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/104(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH FEBRUARY, 2024, 10:30 A.M

IN THE MATTER OF	ION EXCHANGE (INDIA) LIMITED VS BRG IRON & STEEL CO. PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

C O R R I G E N D U M O R D E R

1. This matter was not on Board today. Upon mentioning by the Ld. Counsel, the matter was taken up on Board today.
2. Some typographical errors have brought to our notice and, therefore, the same are corrected as under: -
 - a. In the order dated 10th January, 2024, in **para 3 of first line**; inadvertently written as "*Corporate Debtor*" will read as "**Successful Auction Purchaser**".
3. **Rest of the order shall remain unchanged.**

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.



DIVISION BENCH
COURT - II

O-218

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/104(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH JANUARY, 2024, 10:30 A.M

IN THE MATTER OF	ION EXCHANGE (INDIA) LIMITED VS BRG IRON & STEEL CO. PRIVATE LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearance (via video conferencing/physically)

Mr. Sonal Alag, Adv.] For the Successful Auction Purchaser
Mr. Ritoban Sarkar, Adv.]
Ms. Madhujā Barman, Adv.]

O R D E R

1. Ld. Counsel on behalf of Successful Auction Purchaser present.
2. Ld. Counsel for the Successful Auction Purchaser is directed to make the petition IBC compliant.
3. Ld. Counsel for the Corporate Debtor submits that she does have a copy of the petition. Therefore, let the copy of the petition be served to the said respondent. In the event, no affidavit in opposition has been used before the Hon'ble High Court. The said respondent shall be at liberty to file his reply affidavit to the application within a period of two weeks, after the petition made IBC compliant.
4. List this matter for consideration on **29.02.2024**.

**Arvind Devanathan
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.